



## **ABSTRACT**

Disaster Management Act, 2005 – COVID-19 – Infection prevention and control – Lockdown continued upto 10.01.2022 – Night curfew from 10.00 PM to 05.00 AM from 06.01.2022 – Complete lockdown on 09.01.2022- Further Restrictions- Notification – Issued.

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### **Revenue and Disaster Management [D.M.IV] Department**

**G.O.(Ms) No.25**

**Dated: 07.01.2022**

**பிலவ வருடம், மார்ச்சு 23**

**திருவள்ளூர் ஆண்டு 2052.**

#### **Read:**

1. Ministry of Home Affairs, Government of India Order No.40-3/2020-DM-1(A), dated 25.03.2020.
2. G.O.(Ms)No.172, Revenue and Disaster Management (D.M-II) Department, dated 25.03.2020 and addendums issued thereon.
3. Ministry of Home Affairs, Government of India Order No.40-3/2020-DM-1(A), dated 27.12.2021.
4. G.O.(Ms).No.03, Revenue and Disaster Management (DM-IV), Department, dated 03.01.2022.
5. Hon'ble Chief Minister's Press Release No.26, dated:05.01.2022.
6. Hon'ble Chief Minister's Press Release No.32, dated:06.01.2022.
7. From the Principal Secretary/ Commissioner of Revenue Administration Letter No.OC-I/563/2020, dated: 06.01.2022.

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#### **ORDER:**

#### **NOTIFICATION**

WHEREAS on considering the prevalling Covid-19 pandemic scenario and as per the directives of Government of India, Ministry of Home Affairs, State-wide lockdown/restrictions was enforced throughout the State **with effect from 4.00 A.M. of 10.05.2021 to 10.01.2022** in order to control the spread of COVID-19.

2. Based on the recommendations of the expert team of Doctors and Public Health Specialists and based on the directives of Government of India, Ministry of Home Affairs in letter third read above, State Government have been directed to impose necessary restrictions to control corona infection and if necessary, to take action under Section 144 of the Criminal Procedure Code, 1973.

3. In the present scenario of increasing trend in the Covid-19 Omicron positive cases, the Hon'ble Chief Minister conducted a review meeting with Ministers and officers to evaluate corona provision activities.

4. Now, based on the Directives issued by the Ministry of Home Affairs, Government of India, the proposal of the Principal Secretary/Commissioner of Revenue Administration is accepted and the Government hereby orders the following restrictions imposed **from 06.01.2022** under Disaster Management Act 2005, in order to contain the spread of Covid 19 Omicron variant.

**I. Night curfew will be enforced throughout the state from 10 PM to 5 AM. All Business/ Commercial Establishments, Shopping Malls, Market, Complexes, Shops, Restaurant etc. shall remain closed during the night curfew.**

**However, the following essential activities shall be permitted during the night curfew.**

- a. Both Government and Private Intra-state public transport
- b. Inter-state bus transport (Both Government and Private). The Directives for COVID 19 management viz., wearing of facemask, thermal screening avoiding overcrowding shall be ensured by the respective transport organizations. Further the transport organizations shall ensure that the drivers and conductors are vaccinated with 2 doses.
- c. Essential services such as supply of milk, distribution of newspapers, hospitals, medical labs, pharmaceutical shops, ambulance and hearse vehicle services and allied medical related activities, ATM, goods vehicles, fuel vehicles (Petrol, Diesel and LPG) and other similar essential services will be permitted during night times.
- d. Petrol and Diesel bunks shall be permitted to function 24 x 7.

**II. Complete lockdown shall be enforced throughout the state on 09.01.2022. However, essential services such as Medical related services, Pharmaceutical shops, Supply of milk, ATM, goods transport, Petrol & diesel bunks and other similar essential services shall be permitted to function.**

- a. Public transport and Metro Rail transport shall not be permitted.
- b. During complete lockdown on 09.01.2022 parcel food alone shall be permitted in the restaurants from 7 AM to 10 PM E-Commerce food delivery, entities shall be permitted to operate only during the above time schedule. Other E-Commerce activities shall not be permitted during complete lockdown on 09.01.2022.
- c. To and fro Transportation from place of residence to Airport, Railway station and Bus stand through own and rental vehicles shall be permitted on 09.01.2022 and during weekdays from 10 PM to 5 AM. However, passengers shall carry travel tickets and ID proof.
- d. Candidates appearing for competitive exams / job interview are permitted to travel by own / rental vehicles by showing their hall ticket / interview card and ID proof.**
- e. All Manufacturing Industries, IT / ITES will be permitted to operate 24 x 7 on all days. Staff / workers of the above industries will be permitted to travel by carrying their ID cards / Permission letter issued by the respective organisation. However, IT/ITES organisations are advised to instruct their staff to work from home.

### **III. Other Restrictions:-**

- a. Play schools, Nursery schools (LKG & UKG), except Creche will not be permitted to function.
- b. Direct classes from I to IX standard will not be permitted.
- c. Considering the education and future of the student appearing for Public exam and enabling them to get vaccinated, Classes for X, XI and XII standard shall be permitted in all the schools.
- d. Holiday is declared upto 20.01.2022 to all colleges and poly technic institutions except both Government, Private, Medical and allied medical institutions for enabling the students to prepare for their examinations.
- e. Training and coaching centres shall remain closed.
- f. All exhibitions and Book fairs to be conducted shall be postponed.
- g. Public Bus Transport and Sub-urban trains shall be permitted with 50% seating capacity.

- h. Metro Rail Services shall be permitted with 50% seating capacity.
- i. Pongal celebrations and cultural events of both Government/ Private organisations shall be postponed.
- j. Entertainment Parks / Amusement Parks shall not be permitted to function.
- k. Public shall be permitted in all the beaches only for walking.
- l. All religious places / place of worship shall remain closed on Friday, Saturday and Sunday.
- m. Existing restrictions on Public gathering in Social, Cultural and Political Congregation will continue.
- n. In order to avoid crowding, especially during weekends local bodies shall initiate action to identify adequate number of open spaces for operating vegetable and fish market.
- o. In order to avoid overcrowding in the integrated bus complex, the transport department and local bodies shall make necessary arrangements to operate the buses **zone wise from different places.**
- p. The staff and the employees working in shops, business/ commercial establishments, private organisations shopping malls/ market complexes, cinemas and other service sectors shall compulsorily get vaccinated in 2 doses.
- q. Staff working in Government and Local bodies shall get vaccinated before 09.01.2022 and submit vaccination certificate to their respective offices.
- r. Employees working in industries shall hold their ID cards and vaccination certificate while travelling during night times.

**IV. All activities already permitted shall continue to be permitted subject to the lockdown restrictions.**

- a. Only 50 percent capacity of dine-in facility in Hotels, Lodges, Bakeries, Guest Houses and Dormitories shall be permitted to operate.
- b. Marriage and Marriage related gathering shall be permitted with guests not exceeding 100.
- c. Funeral/Last rites gathering shall be permitted by not exceeding 50 persons.

- d. The Textile and Jewellery Shops owner should ensure that the customers not exceeding 50 per cent at a time shall be allowed.
- e. Recreation Clubs shall be permitted to function by allowing Gymnasium, Games and Restaurants alone with 50 per cent customers at a time.
- f. Gymnasiums and Yoga Training Centres shall be permitted with 50 per cent customers at a time.
- g. Multiplex / Cinemas / Theatres shall be permitted to function with maximum of 50 per cent seating capacity.
- h. The Sports competitions shall be permitted in the open space Play Grounds by following Standard Operating Procedure.
- i. Indoor Stadia shall be permitted to function for conducting sports competitions with 50 per cent spectators by following Standard Operating Procedure.
- j. Seminars, events like Music and Drama conducted in auditoriums shall be permitted with 50 percent seating capacity by following Standard Operating Procedures.
- k. Beauty Parlour, Salons and Spas shall be permitted with 50 per cent customers at a time.

**All activities in existence shall continue to be permitted with existing restrictions.**

**General Instruction:-**

- a. Those who have not taken vaccination and those who have taken first dose and not completed the second dose of vaccination are requested to be vaccinated immediately.
- b. Shops shall have mandatory hand hygiene (hand sanitizer with dispenser), Thermal screening at the entrance.
- c. Management shall ensure that the workers and customers wear face masks compulsorily failing which action will be taken as per the law in force.
- d. The employees and owners of the commercial establishments should be vaccinated compulsorily and should hold the vaccination certificate.
- e. All shops and establishments shall avoid the air conditioning facilities and ensure that the doors and windows are kept open for cross ventilation. Further, social distancing norms shall be strictly followed and more number of persons shall not be allowed at a time inside the shops.

- i. 'Test- Track- Treat- Vaccination- Covid-19 appropriate behaviour' principle shall be strictly adhered to.
- ii. In order to contain the spread of Covid-19, the Containment Zones shall be demarcated upto **Micro Level** and the containment measures including vaccination to the people in this area shall be initiated by the District Collectors and the Local Bodies as per the Standard Operating Procedures.
- iii. Within the demarcated Containment Zones, containment measures shall be scrupulously followed, as under:
  - Only essential activities shall be allowed in the Containment Zones. No activity, except medical emergencies and supply of essential goods and services shall be permitted.
  - There shall be intensive house-to-house surveillance by surveillance teams formed for the purpose.
  - In order to control spread of Covid-19 the regulations are monitored and violators will be imposed with fine.
  - The implementation of the directives for COVID-19 management shall be monitored continuously and in case of violation, action may be initiated and fine may be imposed against individuals and organizations.

5. Though the spread of Covid-19 is under control in the State, taking in to account the spread of COVID-19 Omicron variant, the Commissioner, Greater Chennai Corporation, the District Collectors and Local bodies should ensure the preventive measures in public places are to be scrupulously followed. Industries, Commercial establishments and Private Institutions are also to be monitored for preventive measures of Covid-19. The Commissioner, Greater Chennai Corporation and the District Collectors should initiate action to close the shops / establishment in case of continuous violation of Covid - 19 management directive.

6. The public may be requested to be careful and avoid moving to crowded places and to wear face mask and maintain social distance without fail during the upcoming festival season by following preventive measures

7. The Commissioner, Greater Chennai Corporation/ District Collectors and Commissioners of Police / Superintendents of Police concerned shall take all necessary measures for the strict enforcement of National Directives for Covid-19 management viz., **wearing of face masks, hand hygiene and social distancing, screening & hygiene, frequent sanitization of entire workplace etc.**, and adherence of the Standard Operating Procedures Issued for the permitted activities. The Commissioner, Greater Chennai Corporation/ District Collectors concerned

may initiate penal action for imposing fines on persons violating the National Directives.

8. Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable.

**(By Order of the Governor)**

**V. IRAI ANBU  
CHIEF SECRETARY TO GOVERNMENT**

**To**

All Additional Chief Secretaries, Principal Secretaries and Secretaries to Government, Secretariat, Chennai-9.

The Commissioner, Greater Chennai Corporation, Chennai.

All District Collectors.

All Commissioner of Corporations.

The Director General of Police, Chennai-4.

All Commissioner of Police.

All District Superintendent of Police.

The Works Manager, Government Central Press, Chennai-1.

(for publication in the Tamil Nadu Government Extraordinary Gazette dated 07.01.2022) (5 copies)

The Principal Secretary/

Commissioner of Revenue Administration, Chepauk, Chennai-5.

All District Judges/District Magistrates.

The Registrar General, High Court of Madras, Chennai-104.

The Registrar, Madurai Bench of Madras High Court, Madurai.

All Constitutional/ Statutory Bodies including All State Corporation, Local Bodies, Boards, Universities, Commissions, Companies, Institutions, Societies, etc.

The Accountant General, Chennai-18.

The Commissioner of Treasuries and Accounts, Chennai-35.

All Pay and Accounts Officers /District Treasury Officers.

**Copy to:**

The Hon'ble Chief Minister Office, Chennai-9.

The Special PA to Hon'ble Minister for Revenue and Disaster Management, Chennai-09.

The Private Secretary to Chief Secretary to Government, Chennai-9.

Stock File / Spare copy.

**//Forwarded By Order//**

  
Section Officer  
10/1/22  
7.1.22